NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH: GUWAHATI

Diary No.563 of 2017 IN TP No.11/397/398/GB/2016 (CP No.160 of 2013)

Under Section 420 (2) of the Companies Act, 2013

In the matter of:

Inder Chand Pincha -Versus... Applicant/Petitioner

Borgang Tea Company Pvt. Ltd. & Ors. ...Non-applicants/Respondents

Order delivered on 01-02-2018

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the petitioner/applicant

: Mr. A. K. Srivastava, Advocate

Mr. Abhijit Baruah, Advocate

For the respondent/non-applicant No.8: Mr. R. Pincha

ORDER

Heard Mr. A. K. Srivastava and Mr. Abhijit Baruah, learned counsel appearing for the applicant/petitioner. Also heard respondent No.8, who is present in person before the Bench today.

- 2. The non-applicant/respondent aforesaid has also filed reply to the application filed seeking rectification of the order rendered by this Bench dated 31-05-2017. The argument seeking rectification from the side of the learned counsel for the applicant/petitioner and also from the side of the non-applicant respondent has been concluded.
- Order is reserved.

Member (Judicial) National Company Law Tribunal

Guwahati Bench: Guwahati.

Dated, Guwahati, the 1st February, 2018

Deka/01-02-2018